

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2055**  
TO BE ANSWERED ON 05.05.2016

**SOLAR POWER GENERATION**

2055. SHRI OM BIRLA:

Will the Minister of New and Renewable Energy be pleased to state:

- (a) whether the Government has mandated State power discoms higher targets to encourage solar power generation in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received objections from the State Governments over the compulsory purchase obligations;
- (d) if so, the details thereof;
- (e) whether the Government has revised targets specifically for different States; and
- (f) if so, the details thereof including Rajasthan?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE  
ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

**(a)&(b):** The revised Tariff Policy notified by the Government of India on 28 January 2016 inter-alia prescribed that the State Electricity Regulatory Commissions (SERCs) shall reserve a minimum percentage for purchase of solar energy which shall be such that it reaches 8 percent of total consumption of energy, excluding Hydro Power, by March 2022 or as notified by the Central Government from time to time.

In the previous Tariff Policy the prescribed share of solar energy in the total consumption of energy was only a minimum of 3 percent by the year 2022.

**(c)&(d):** The RPO obligation is decided by the SERCs after hearing the stakeholders.

**(e)&(f):** In terms of the revised Tariff Policy, the Ministry of Power is in the process of prescribing long term growth trajectory of Renewable Purchase Obligations (RPOs), including for solar energy, in consultation with the Ministry of New and Renewable Energy.

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